

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 369 of 2018

Medha Vrata Sharma @ Medhavrata Sharma.Petitioner

-Versus-

The State of Jharkhand & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mrs. Sheela Prasad, Advocate.

For the State : Mrs. Vandana Singh, Sr. S.C. III.

10/14.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Mrs. Vandana Singh, learned Counsel representing the State submits that liberty has already been granted by the Division Bench to file Review Application before the concerned Bench after withdrawal of the L.P.A.

However, the same has not been filed. On 13.09.2019 this Court observed:

“It is made clear that if the order is not complied before the next date of hearing, the Court will proceed further in matter of contempt against the contemnor.”

Admittedly, till date order has not been complied with. State-Opp. Parties are at liberty to file review application.

Further order will be passed on the next date.

Put up this case after three weeks.

(Dr. S.N. Pathak, J.)

P.K.S.